

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 9
TO BE ANSWERED ON THE 25th November 2024
SAFETY VIOLATIONS IN AVIATION

9. DR. SYED NASEER HUSSAIN

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the number of safety violations reported by airlines and airports during the last three years; and

(b) the actions taken by the Directorate General of Civil Aviation (DGCA) in response to these violations, including any penalties imposed or licenses suspended?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a) & (b): During last three years Directorate General of Civil Aviation (DGCA) detected eighteen safety violations by airlines, airports and Ground handling Service providers. The details of action taken on these safety violation is attached as Annexure-A.

Annexure-A

S. No.	Year	Airline/Airport/ Ground Handling Service Providers	Violation	Enforcement Action
1.	2022	Star Air	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 2.5 Lakh (Two Lakh and fifty thousand)
2.	2022	AAI, Patna Airport	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 1 Lakh (One Lakh Only)
3.	2022	M/s Spicejet Ltd	Violation of various safety norms	On 27.07.2022, the operation was restricted to 50% of number of departures approved under summer schedule 2022 for 08 weeks and further on 21.09.2022 extended restriction till the end of summer schedule i.e 29.10.2022.
4.	2022	M/s Go Air	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 1 Lakh (One lakh only)
5.	2022	Bhavnagar Airport	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Penalty of Rs. 20,00,000 /- imposed on Aerodrome operator
6.	2023	AAI, Kullu	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 50,000/- (fifty thousand only)
7.	2023	M/s Big Charters Pvt. Ltd. (Fly Big)	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 1 Lakh (One lakh only)
8.	2023	Air India Ltd	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 30 Lakh (Thirty Lakh only).
9.	2023	Indigo	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 1Lakh (one lakh only)
10.	2023	Vistara	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 1Lakh (one lakh only)
11.	2023	M/s AIASL , Leh Airport	Violations of provisions of Rule 133A of the Aircraft Rules,1937	Penalty of Rs. 100,000/ - imposed on Ground Handling Service Provider
12.	2023	Shri Guru Gobind Singh Ji Airport, Nanded	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Suspension of license

13.	2024	Mumbai International Airport Ltd	Violation of provisions of rule 133A of the Aircraft Rules, 1937	Imposed financial penalty Rs. 10 Lakh (Ten lakh only)
14.	2024	Chennai Airport	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Penalty of Rs. 20,00,000 /- imposed on Aerodrome operator
15.	2024	Calicut Airport	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Penalty of Rs. 20,00,000 /- imposed on Aerodrome operator
16.	2024	Indira Gandhi International Airport	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Penalty of Rs. 20,00,000 /- imposed on Aerodrome operator
17.	2024	Chaudhary Charan Singh International Airport, Lucknow	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Penalty of Rs. 30,00,000 /- imposed on Aerodrome operator
18.	2024	Shivamogga Airport	Violations of provisions of Sub Rule(5) of Rule 83 of the Aircraft Rules,1937	Penalty of Rs. 20,00,000 /- imposed on Aerodrome operator
